

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 5305 OF 2003

BHAVANI STORES PTE. LTD.

Appellant (s)

VERSUS

ORIENTAL INSURANCE CO. LTD.

Respondent(s)

(With office report)

WITH Civil Appeal NO. 3645 of 2007

(With office report)

Date: 06/08/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Appellant(s) Mr. P.V.Shetty, Sr. Adv.

in CA 5305 of 2003

Mr. V.G. Pragasam, Adv.

Mr. S.J.Aristotle, Adv.

Mr. Prabu Ramasubramanian, Adv.

For Appellant(s) Mr. Santosh Paul, Adv.

in CA 3645/2007

Mr. K.K.Bhat, Adv.for

Mr.M.J.Paul, Adv.

For Respondent(s)

in CA 5305/03

Mr. Santosh Paul, Adv.

Mr. K.K.Bhat, Adv.for

Mr.M.J.Paul, Adv.

For Respondent(s)

in CA 3645/2007

Mr. V.Kanagaraj, Sr. Adv.

Mr. V.G. Pragasam, Adv.

Mr. S.J.Aristotle, Adv.

Mr. Prabu Ramasubramanian, Adv.

UPON hearing counsel the Court made the following
ORDER

Civil Appeal Nos.5305 of 2003 is dismissed and Civil Appeal
No.3645 of 2007 is disposed of in terms of the signed order.

(Parveen Kr. Chawla)

Court Master

(Indu Satija)

Court Master

[Signed Order is placed on the File]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5305 OF 2003

Bhavani Stores Pte. Limited

..Appellant

versus

Oriental Insurance Co. Ltd.

..Respondent

WITH
CIVIL APPEAL NO.3645 OF 2007

ORDER

Civil Appeal No.5305 of 2003

Heard learned counsel for the parties.

On the facts of the case, we are not inclined to interfere with the impugned order of the National Commission except that we increase the rate of interest from six per cent to nine per cent. The amount shall be paid within three months' from today.

The Appeal is dismissed accordingly. No costs.

Civil Appeal No. 3645 of 2007

In view of the dismissal of the Civil Appeal No.5305 of 2003, no orders need be passed in this appeal as this appeal is a cross appeal challenging the same impugned order.

The Appeal is disposed of accordingly. No costs.

.....J.
[MARKANDEY KATJU]

NEW DELHI;
AUGUST 06, 2009.

.....J.
[V.S. SIRPURKAR]